

Extinction of Scheduled Tribes

4036. DR. JAYANTA RONGPI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether certain scheduled tribes are facing the danger of extinction;

(b) if so, the details thereof with socio-economic factors for such situation; and

(c) the steps taken by the Government to tackle the problem in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) No, Sir.

(b) Does not arise.

(c) Various socio-economic programmes under Tribal sub-plan are taken up for the protection and development of the tribes. The Government of India makes special allocations for Primitive Tribal Groups (PTGs) and does not insist even on the principle of supplementation. Important programmes for the primitive communities are taken up on 100% grant basis. A new scheme on development of PTGs will be implemented during the current financial year to help the PTGs to improve their socio-economic condition. The scheme will have in-built flexibility to cater to the specific needs of each tribe and its environment.

Atrocities on Dalits

4037. SHRI ARIF MOHAMMED KHAN: Will the Minister of HOME AFFAIRS be pleased to state the number of cases of atrocities on Dalits reported in the States of Uttar Pradesh, Rajasthan, Madhya Pradesh, Bihar and Maharashtra during 1996-97, 1997-98 and in April and May, 1998, State-wise and month-wise?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : Available information in regard to cases of atrocities against the Scheduled Castes during the years 1996, 1997 and 1998 is given below :

Name of States	1996	1997	1998
Bihar	810	710	Not Available
Madhya Pradesh	4075	4269	1059 (up to March)
Maharashtra	1352	831	241 (up to April)
Rajasthan	6623	5624	1226 (up to March)
Uttar Pradesh	10963	8500	825 (up to February)

Paraffin Wax

4038. SHRI T. GOVINDAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government through a notification have decided to remove all the controls on Paraffin wax w.e.f. 1.4.1998 which will cause unemployment to more than one lakh persons in this industry and causing 1100 registered SSI units in Kerala on the brink of closure/shut down;

(b) if so, whether the Government propose to reconsider this decision to protect the interest of poor workers;

(c) if so, the details thereof; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) With a view to augmenting the free availability of paraffin wax in the country, the Government of India had partially liberalised the distribution of paraffin wax with effect from 3.1.1997. The Government have decided a phased programme for dismantling Administered Pricing Mechanism with effect from 1.4.1998. Accordingly, the price and distribution of paraffin wax has been decontrolled from 1.4.1998 and the oil companies have been allowed to fix the price on market considerations. Further, paraffin wax has been decanalised since 1.4.1992 and therefore, industrial consumers are free to import wax to meet their requirements.

Vocational Courses

4039. SHRI MADHAV RAO PATIL:
SHRI D.S. AHIRE:
SHRI VITHAL TUPE:

Will the Minister of LABOUR be pleased to state:

(a) whether the Government of Maharashtra has requested the Union Government to include certain vocational courses under Apprenticeship Act, 1961;

(b) if so, the details thereof;

(c) the decision of the Union Government thereon; and

(d) the time by which such courses are likely to be brought under Apprenticeship Act, 1961 ?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) Yes, Sir.

(b) The Government of Maharashtra had submitted a proposal to cover 7 vocational courses under the Apprentices Act, 1961 namely Electronics Technician, Mechanical Technology, Auto Engineering Technician, Repair, Maintenance & Rewinding of Electrical Motors, Horticulture, Bakery & Confectionery and Cookery.

(c) and (d) Out of seven courses mentioned above, "Horticulture" has already been designated as subject field for Technician (Vocational) apprentices under Apprentices Act, 1961. Remaining six courses are already covered under the Apprentices Act, 1961 by similar or other names, for the category of Trade Apprentices.

As per the policy of the Government, duplication of trades/subject fields under the categories of Trade Apprentices and Technician (Vocational) Apprentices is avoided.

However, in view of the persistent demand of Government of Maharashtra, Subject Matter Expert Committees are being constituted to examine proposal to include the remaining six vocational courses under the Apprentices Act, 1961.

Suppliers of N.C.C.

4040. DR. BIZAY SONKAR SHASTRI : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 916 dated June 2, 1998 regarding NCCF and state:

(a) the brand-wise name of the items and cost at which supplied by the 22 listed suppliers to NCCF during the last six months; and

(b) the details of rates of supply and sale compare with the Kendriya Bhandar and the Super Bazar separately?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) The details with regard to purchase of electrical goods by the Delhi branch of NCCF from the 22 suppliers during the last six months are not available.

(b) The NCCF, Super Bazar and Kendriya Bhandar are commercial organisations having their own purchase and sale policies. There is no system to verify the rates of supply and sale in the Super Bazar, Kendriya Bhandar and NCCF.

PCR Vans

4041. SHRI SHANTILAL PURSHOTTAMDAS PATEL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether PCR Vans are handicapped in controlling the crimes in the Delhi; and

(b) if so, the steps being taken to modernise these PCR Gypsies to that of International standards?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) No, Sir. However, in order to improve the coordination between the Central Police Control Room and the PCR Vans, Delhi Police have planned to purchase an Ultra High Frequency (UHF) Digital Trunked Radio System, with a modular design, capable of future expansion and with facilities for computer linkage between the Police Control Room and PCR Vans.

Exploitation of Daily Wages Employees

4042. SHRI K.L. SHARMA:

SHRI BHERU LAL MEENA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of daily wagers employed by the Ministry on compassionate grounds;

(b) the reasons for employing them on daily wages basis instead of giving them regular jobs;

(c) whether the decision and the practice to employ one of the wards/family members of the deceased employee on compassionate ground is in keeping with the policy and guidelines issued by the DOPT;

(d) if not, the reasons for violating the guidelines/directives of DOPT; and

(e) the steps being taken to regularise the Government accommodation in the name of the Members of the family deceased employed on compassionate ground?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) 18 dependants of deceased Government employees, who could not be appointed on compassionate grounds in Group 'D' for want of regular vacancies under compassionate appointment quota, have been engaged on daily wages in the Ministry of Home Affairs. The instructions issued by the Department of Personnel & Training provide that a maximum of 5% of the vacancies falling under direct recruitment quota in Group 'C' or 'D' posts in any year, may be filled up by appointing dependants of employees who die in harness, on compassionate grounds. These instructions are being followed.

(e) Regularisation of Government accommodation in the name of members of the families of the deceased employees, employed in eligible offices on compassionate grounds, is done by the Directorate of Estates in accordance with the relevant instructions issued by the Government from time to time.